

Wednesday, June 19, 1867

**COUNCIL OF GOVERNOR GENERAL  
OF  
INDIA**

**VOL . 6**

**4 JAN. - 20 DEC.**

**1867**

**P . L .**

*Abstract of the Proceedings of the Council of the Governor General of India,  
assembled for the purpose of making Laws and Regulations under the  
provisions of the Act of Parliament, 24 & 25 Vic., cap. 67.*

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The Council met at Simla on Wednesday, the 19th June, 1867.

PRESENT :

His Excellency the Viceroy and Governor General of India, *presiding*.

His Excellency the Commander-in-Chief, G.C.S.I., K.C.B.

The Hon'ble H. Sumner Maine.

The Hon'ble G. Noble Taylor.

The Right Hon'ble W. N. Massey.

The Hon'ble Major-General Sir H. M. Durand, C.B., K.C.S.I.

The Hon'ble Sir George Yule, C.B., K.C.S.I.

The Hon'ble John Strachey.

CURRENCY ACT AMENDMENT BILL.

The Right Hon'ble MR. MASSEY moved that the Report of the Select Committee on the Bill to amend Act XIX of 1861 (*to provide for a Government Paper Currency*) be taken into consideration, observing that the Select Committee had only made a verbal alteration.

The Motion was put and agreed to.

The Right Hon'ble MR. MASSEY also moved that the Bill be passed.

The Motion was put and agreed to.

RAILWAY SERVANTS' BILL.

The Hon'ble MR. TAYLOR presented the Report of the Select Committee on the Bill to render penal certain offences committed by Railway servants.

OUDH RENT BILL.

The Hon'ble MR. STRACHEY moved for leave to introduce a Bill to consolidate and amend the law relating to the recovery of rent in Oudh. He said the necessity for legislating on the subject had arisen in consequence of the arrangements which had been made last year by the Government of India for the settlement of the long pending questions respecting rights of occupancy.

in Oudh. Those arrangements involved the necessity, on the part of Government, of cancelling all orders, rules and circulars which had been in force in Oudh, and which recognized a right of occupancy in non-proprietary cultivators. The Talukdars at the same time had entered into agreements by which certain privileges were to be secured to certain classes of cultivators. Legislation appeared necessary to enable the Government to carry out the arrangements to which he referred, and to confirm the concessions so made by the Talukdars. The present opportunity appeared to be suitable for placing on a satisfactory footing the law relating to the recovery of rent. Hitherto it had been extremely hard to say what the law really was on the subject; hence great diversity of procedure had arisen in different districts. This had been found to be a serious evil, and the practice of the Revenue Summary Courts in Oudh was not only uncertain, but dilatory. It was obviously desirable that the practice of those Courts should correspond with that of the adjacent provinces, so far as this was practicable without injury to local interests. He had therefore introduced into his Bill those portions of Act X of 1859 and of Act XIV of 1863 which appeared applicable to Oudh. He had provided that the Code of Civil Procedure should, with some slight additions and alterations, apply to the Revenue Summary Courts, in suits under the proposed enactment; and this, he might observe, would be peculiarly convenient, as in Oudh the same officers presided over the Civil and the Revenue Courts. The Bill contained certain Sections intended to confirm the agreements of the Talukdars in respect of rights of occupancy, and other privileges to be conferred on tenants. These clauses did not altogether correspond with the rules agreed to last year by the Talukdars. But the more important changes had already been approved by the Talukdars, and respecting a few changes that had not hitherto been communicated to them, a reference would, before the Bill became law, be made to them by the Chief Commissioner of Oudh.

The Motion was put and agreed to.

The Council adjourned till the 26th June, 1867.

WHITLEY STOKES,

*Assistant Secretary to the Government of India,*

*Home Department (Legislative).*

SIMLA;  
The 19th June, 1867. }